

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 061/1938/2020

This the 15th day of October, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

1. Sushma Bali, aged 43 years, D/o Sh. Ram Saroop Balil W/o Sh. Yougal Bali R/o Draba, Tehsil Surankote, District Poonch.
2. Mohd. Kabir, aged 41 years, S/o Sh. Mir Hussain, R/o Kallar Mohra, Tehsil Mendhar, District Poonch.
3. Shokat Ali, aged 40 years, S/o Sh. Lal Din R/o Surankote, Tehsil Surankote, District Poonch.

.....Applicants

(Advocate: Mr. Anuj Dewan Raina)

Versus

1. Union Territory of Jammu and Kashmir through Commissioner/Secretary to Government School Education Department, Civil Secretariat, Srinagar/Jammu.
2. Director, School Education, Jammu.

.....Respondents

(Advocate: Mr. Amit Gupta, AAG)

O R D E R
[O R A L]

Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -



During the course of argument, learned counsel for the applicants submits that the applicants would feel satisfied in case this TA is disposed of with a direction to the respondents to consider the claim of the applicants having regard to the Government Order No. 940-Edu. Of 2017 dated 17.11.2017 and SRO 339 dated 20.12.2005, learned counsel for the applicants states that they have already filed representation which was received by the respondents on 27.06.2018. Learned AAG appearing on behalf of official respondents has no objection in this regard. His statement is taken on record.

2. The O.A is accordingly, disposed of by providing that the respondents shall accord consideration to the claim of the applicants and pass appropriate orders in the light of the aforementioned Government order and SRO strictly under rules, within a period of three months from the date of certified copy of this order is made available to the respondents. No costs.

(ANAND MATHUR)
MEMBER (A)
Manish/-

(RAKESH SAGAR JAIN)
MEMBER (J)